and there are legitimate reasons to create a company in an offshore jurisdiction and many people declare them to their tax authorities when that is required. In view of the above, further course of action depends upon outcome of the investigation.

Request for reimbursement of revenue deficit of Andhra Pradesh

- 247. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:
- (a) whether the Central Government has rejected the request of Andhra Pradesh for reimbursement of its revenue deficit even after the C&AG certified the estimates submitted by the State Government;
 - (b) if so, the reasons therefor: and
- (c) if not, when the Central Government will release funds to bridge the revenue deficit of Andhra Pradesh as provided under the AP Reorganisation Act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) The request of Andhra Pradesh for reimbursement of revenue deficit for the year 2014-2015 has not been rejected. The Union Government having considered the provisional accounts for the financial year 2014-2015 made available by Accountant General of Andhra Pradesh as forwarded by State Government has so far released special assistance of ₹ 2,803 crore to the State Government towards reimbursement for its resource gap though there is no specific provision of revenue deficit grant under Andhra Pradesh Re-organisation Act, 2014. Further, Fourteenth Finance Commission has adjudged Andhra Pradesh as revenue deficit State and recommended Revenue Deficit Grant of ₹ 22,112 crore for the period of 2015-16 to 2019-20. Of which, ₹ 7020 crore has so far been released during 2015-16 (₹ 6609 crore) and 2016-17 (₹ 411 crore).

CBI's remarks on PSBs regarding wilful defaulters

- 248. SHRI A. W. RABI BERNARD: Will the Minister of FINANCE be pleased to state:
- (a) whether the CBI slammed public sector banks for not reporting frauds to the investigators, accusing the lenders of giving wilful defaulters and fraudsters the long leash to escape law;
 - (b) if so, the details thereof;
- (c) whether the CBI's comment came at a time when banks have reported a sharp increase in bad loans; and